

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 576 OF 2009

Wednesday, this the 7th day of April, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

K.K.Parangodan
Retired Tech.Gr.I
Executive Engineer (Construction) Office
(DLS-Angul)
(now residing in Kuttikkavil House
P.O Kadalundi Nagaram)
Malappuram District
Kerala State, Pin -673314

K.K.Baby
Kuttikkavil House
P.O Kadalundi Nagaram)
Malappuram District
Kerala State, Pin -673314

Applicants

(By Advocate Mr.K.Padmanabhan)

versus

1. **Senior Personnel Officer (Construction)
East-Coast Railway, Railnagar
Chandrasekharpur
Bhubaneswar
Orissa**

2. **The Deputy Chief Personnel Officer (Construction)
East-Coast Railway, Bhubaneswar
Chandrasekharpur
Orissa**

3. **Union of India represented by General Manager
East-Coast Railway, Bhubaneswar
P.O. Chandrasekharpur
Orissa**

Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

**The application having been heard on 07.04.2010, the Tribunal
on the same day delivered the following:**



ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The original applicant No.1 K.K. Parangodan while working at Bhubaneswar in the East-Coast Railway retired on 31.12.2006. He claimed in the OA that as per existing rules, an employee of the Railways who have got more than 20 years of service is entitled for complimentary pass for the employee as well his spouse. Hence he is entitled for such a complementary pass. But inspite of the correspondence with the 3rd respondent and the original applicant, no favourable steps has been taken in the case of the applicant. Hence the applicant has filed this OA. During the pendency of the OA, the original applicant, K.K. Parangodan died on 10.08.2009 and consequently his wife, one Smt.K.K.Baby, was substituted in the OA and she is prosecuting this OA. This OA was admitted and notice has been ordered to the respondents for their reply, if any. The learned counsel for respondents, Mr.Thomas Mathew Nellimoottil today filed a statement on behalf of the respondents and has taken the stand that the original applicant while working in service or immediately after his retirement has not filed any required application for the complementary pass. Hence the 3rd respondent or any other respondent is not in a position to issue complementary pass and there is no other objection seen for issuing such a pass. It is also stated in the reply statement that some documents which are necessary for considering the claim of the deceased employee and his wife are necessary for considering the case of the applicant for issuing complementary pass.

2. We have heard Mr.K.Padmanabhan, learned counsel for applicant and Mr.Thomas Mathew Nellimoottil, learned counsel for

respondents and perused the averments in the OA as well as in the statement for and on behalf of respondents. It is very clear from the statement that the deceased husband of the applicant was serving in the Railways and has got more than 20 years of service. The applicant retired from service on 31.12.2006. It is also possible to come to a conclusion that if any employee who has completed 20 or more years of service is entitled for complementary pass for himself and spouse. If so, it is proper for this Tribunal to consider the case on merit. The question now to be considered is that whether the present applicant is entitled for the Railway complementary pass or not ? Admittedly, the husband of the present applicant had more than 20 years of service. Since the applicants did not get the complementary pass, they approached this Tribunal. However, it is submitted by counsel appearing for the 3rd respondent that there is no bar for giving complementary pass to the present applicant as her husband, a railway employee died, provided she submits certain required documents as follows:-

- a, *Application form for transfer complementary pass account of the 1st applicant.*
- b, *Application form for issue of family identity card for availing post retirement complimentary pass.*
- c, *Xerox copy of Identity card.*
- d, *Passport size photo for family member duly attested.*
- e, *Service certificate.*
- f, *Standard form duly signed.*
- g, *Family identity card.*

3. From the above statement, it is clear that the Railway authorities are ready to consider the case of the applicant. If so, we dispose of this OA by directing the 3rd respondent, viz., General Manager, East-Coast Railway, Chandrasekharpur, Bhubaneswar, Orissa to consider the application being filed by the present applicant within one month from today



with necessary documents mentioned above and to pass appropriate orders thereon within a period of 45 days from the date of receipt of such an application and required documents.

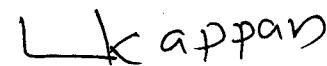
4. With the above direction, this OA is disposed of. It is also made clear that after the retirement of the Railway employee, his wife is residing in Kerala, whose address will be furnished by the present applicant herself and the correspondence will be in that address by the 3rd respondent. There shall be no order as to costs.

Dated, the 7th April, 2010.



**K GEORGE JOSEPH
ADMINISTRATIVE MEMBER**

JUSTICE K.THANKAPPAN
JUDICIAL MEMBER



VS